

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

CEP 231/93

in  
DA 2418/91.

Date of decision: 24.8.1993.

O.P. Talas ... Petitioner.

Vs.

Union of India & Ors. ... Respondents.

CORAM:

HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

HON'BLE MR. S.R. ADICE, MEMBER (A).

For the petitioner .. Petitioner in person.

For the respondents .. Shri R.P. Sharma, UDC,  
Department of Official  
Language, New Delhi.

ORDER (ORAL)

(By : Justice V.S. Malimath, Chairman)

The respondents were directed to take a view in regard to the treatment of the period of long absence within a period of four months from the date of communication of the order. That has now been done as is clear from the Office Memorandum dated 19.8.1993, a copy of which was produced by the petitioner during the course of the arguments. The petitioner has also been given 15 days time to show cause as to why the said order should not be confirmed. Hence it is open to the petitioner to comply with the Office Memorandum. If ultimately a final order is passed as stated in the main judgment, the remedy available to the petitioner is to approach the Tribunal in an original application. No action under Contempt of Court Proceedings is possible. These proceedings are, therefore, dropped.

*Adice*  
(S.R. ADICE)  
MEMBER (A)

*Malimath*  
(V.S. MALIMATH)  
CHAIRMAN